Alert regarding implanted bombs

1162. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the US Government has alerted that terrorists may use surgically implanted bombs to carry out blasts;

(b) if so, the details of the alert; and

(c) the action being taken to tighten the security across the country particularly at the airports and metro stations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Based on an input received by it, the Bureau of Civil Aviation Security (BCAS) under the Ministry of Civil Aviation has issued necessary security advisories to all concerned to strengthen security at airports. However, no specific inputs in this context have been received in respect of metro stations.

Assent to GUJCOC Bill, 2003

†1163. SHRI PRAVIN NAIK: SHRI KANJIBHAI PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Gujarat has resubmitted the Gujarat Control of organised Crime Bill, 2003 (GUJCOC) for the assent of President;

- (b) if so, when was the Bill received by the Government of India;
- (c) what are the salient provisions of the said Bill;
- (d) whether Government has approved similar Bills of other States;
- (e) if so, the State-wise details thereof; and
- (f) by when Government intends to approve GUJCOC Bill 2003?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir. The Bill, namely, the Gujarat control of Terrorism and Organised Crime Bill, 2003, as passed by the State Legislature and reserved by the governor for consideration of the President has been received in this Ministry on 11.11.2009.

The proposed Bill aims at checking organised crime fuelled by illegal wealth generated by contract killings, extortion, smuggling of contraband, illegal trade in narcotics, kidnapping, money laundering etc.

[†]Original notice of the question was received in Hindi.

The salient provisions of the Bill are:-

- (i) Stringent punishments for perpetrators, abettors and harbourers of organised crime;
- (ii) Offences to be tried by Special Courts;
- (iii) Confessions made before a Police Officer not below the rank of Superintendent of Police to be admissible in the trial;
- (iv) Provisions for protection of identity of witnesses;
- (v) Attachment and forfeiture of property earned through organized crime;
- (vi) Powers to Police Officers to order attachment of property;
- (vii) Presumption of offence in certain circumstances unless the contrary is proved.

(d) and (e) The following State Legislations on control of organised crime have been assented to by the President in accordance with the then policy of the Government:—

- 1. The Maharashtra Control of Organised Crime Bill, 1999 23.04.1999
- 2. The Andhra Pradesh Control of Organised Crime Bill, 2001. (valid for three years 16.10.2001)
- 3. The Karnataka Control of Organised Crime Bill, 2000 22.12.2001

(f) The State Legislations are examined from three angles *viz*. (a) repugnancy with Central Laws, (b) deviation from National or Central Policy and (c) legal and Constitutional validity. Whenever necessary, the State Government are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arriving at a decision, discussions are also held with State Governments and Ministries/Departments of the Governments of India. Hence no time-frame can be fixed in this behalf.

Gorkhaland Territorial Administration Accord

1164. SHRI M. VENKAIAH NAIDU: SHRI SAMAN PATHAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of India, the Government of West Bengal and Gorkhaland Janmukti Morcha (GJM) came to an agreement and a Gorkhaland Territorial Administration (GTA) Accord was signed;

(b) if so, the salient features of the Accord; and